

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 11th December, 2025 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 5 of 2025

**A Bill further to amend the Chennai Metropolitan
Water Supply and Sewerage Act, 1978.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai Metropolitan Water Supply and Sewerage (Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
28 of 1978.

2. In section 4 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978, after clause (dd), the following clause shall be inserted, namely:— Amendment of section 4.

“(ddd) the Deputy Secretary to Government, Finance Department, *ex-officio*,”.

STATEMENT OF OBJECTS AND REASONS.

As per clause (b) of section 4 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978), the Secretary to Government in charge of Finance Department is one of the Directors of the Chennai Metropolitan Water Supply and Sewerage Board. However, due to the increased volume of financial responsibilities to be dealt with by the Board such as high value tenders and multiple projects managed by the Board, it is imperative to bring on Board another officer in the rank of Deputy Secretary to Government, Finance Department as one of the directors of the said Board. Accordingly, the Government have decided to amend section 4 of the said Tamil Nadu Act 28 of 1978, suitably, to achieve the object in view.

2. The Bill seeks to give effect to the above decision.

K.N. NEHRU,
Minister for Municipal Administration.

Secretariat,
Chennai-600 009,
11th January 2025.

K. SRINIVASAN,
Principal Secretary.

